

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 960
ANSWERED ON 27TH JUNE, 2019

LAND ACQUISITION FOR NATIONAL HIGHWAYS

960. SHRI SYED IMTIAZ JALEEL:
SHRI ASADUDDIN OWAISI:
DR. RAMAPATI RAM TRIPATHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the land acquisition cost has increased threefold as compared to last year for national highways and if so, the details thereof;
- (b) the extent to which the target of these projects are likely to be hit as a results of the same and the steps taken or being taken by the Government to achieve the target;
- (c) if so, the funds required by the Government for completion of Bharatmala Pariyojana, NHDP and other highway projects;
- (d) the details of the national highway projects stalled due to requirement of the land during the last three years and current year, State/UT-wise and the steps taken by the Government in this regard;
- (e) whether the Government has any plan to issue directions to the concerned States to acquire the land for road projects in order to avoid heavy traffic on junctions/ toll plazas and to provide space for plantation for road projects and if so, the details thereof; and
- (f) whether the acquisition of land is likely to be done on the basis of population of that area and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) Yes, Sir. Comparative analysis of annual pay-outs of land acquisition reveals that the amount of compensation has increased from 2014-15 onwards consequent upon implementation of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013 as compared to previous years. This increase has occurred due to following stipulations contained in the RFCTLARR Act, 2013 for

determination of compensation: (i) The higher value amongst prevailing circle-rates or average of highest 50% of sales-transactions of past 03 years shall be the market value of land;

(ii) Value of land in rural areas are multiplied by a factor determined by the 'appropriate' Government; and,

(iii) Solatium @100% is payable on the sum of: (a) market value of land (multiplied by factor) and, (b) value of assets thereon (i.e. crops, trees, ponds, buildings, bore-wells, structures etc);

(iv) Interest @ 12% per annum is paid on market value of land from date of 3A / 3D Notification till the date of taking possession or payment of compensation, whichever is earlier.

As a result, some road projects of the Ministry have been delayed/stalled. The Ministry of Road Transport & Highways has taken following steps to expedite the process of land acquisition and completions of the project:

- i. Streamlining of land acquisition;
- ii. Dispute Resolution mechanism revamped;
- iii. Award of projects after adequate preparation in terms of land acquisition, clearances etc. Process of obtaining clearances from different Ministries/Department commence as soon as the alignment is finalized and final feasibility report is submitted;
- iv. Correctly worked out utility estimates to be obtained at the earliest after the alignment finalization and shall form part of appraisal proposal;
- v. The process of project appraisal commences at the earliest on receipt of the Final Detailed Project Report (DPR) and Technical schedules;
- vi. The procedure for General Arrangement Drawing (GAD) approved by Railways for ROBs simplified and made online. Maintenance charges which were hampering the progress of many projects stand waived by railways. Standard design put on website;
- vii. Close coordination with other Ministries and State Governments;
- viii. One-time fund infusion;
- ix. Completion of major portion of land acquisition prior to initiation of bid;
- x. Regular review at various levels;
- xi. Proposed exit for Equity Investors;

- xii. Securitization of road sector loans;
- xiii. Rationalize compensation for delays attributed to authority;

(c) Cabinet Committee on Economic Affairs (CCEA) has approved an outlay of Rs. 6,92,324 Crores for Bharatmala Pariyojana, NHDP and other highway projects.

(d) The details of the national highway projects stalled due to requirement of the land is **Annexed**. The steps taken by the Ministry of Road Transport & Highways in this regard are as under:

- (i) Completion of major portion of land acquisition prior to initiation of bid;
- (ii) Constitution of High Power Committee under Chief Secretary to resolve the issue related to land acquisition;
- (iii) Delegation of powers to Regional Officers for speedier decision making;
- (iv) Engagement of retired revenue personnel at Regional Officer/ Project Director level as well as at Competent Authority for Land Acquisition level to assist in Land Acquisition matters;
- (v) Introduction of BhoomiRashi portal for online submission of Land Acquisition notification for reducing the time in publication;
- (vi) Regular review at the level of Hon'ble Minister for Road Transport & Highways, Secretary, Ministry of Road Transport & Highways and Chairman, National Highways Authority of India (NHAI) and other senior officers;
- (vii) Close coordination with other Ministries and State Governments;
- (viii) Issues are also resolved through Project Monitoring Group and Pragati Portal.

(e) and (f) No, Sir. At present, there is no such proposal is under consideration before Ministry of Road Transport & Highways. Land is acquired / procured for the building, maintenance, management and operation of National Highways under Section 3 of National Highways Act, 1956 and / or in accordance with the existing Acts / Rules/ Policies of the concerned States, on the basis of approved road alignment.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (D) OF LOK SABHA UNSTARRED QUESTION NO. 960 ANSWERED ON 27.06.2019 ASKED BY SHRI SYED IMTIAZ JALEEL AND OTHERS REGARDING LAND ACQUISITION FOR NATIONAL HIGHWAYS

Details of the national highway projects stalled due to requirement of the land

S.No.	State/Agency	Number of Projects stalled
1	Andhra Pradesh	2
2	A & N Island	0
3	Arunachal Pradesh	0
4	Assam	10
5	Bihar	2
6	Chhattisgarh	0
7	Delhi	0
8	Goa	5
9	Gujarat	0
10	Haryana	0
11	Himachal Pradesh	1
12	Jammu & Kashmir	0
13	Jharkhand	3
14	Karnataka	5
15	Kerala	0
16	Madhya Pradesh	1
17	Maharashtra	8
18	Manipur	0
19	Meghalaya	0
20	Mizoram	4
21	Nagaland	0
22	Odisha	2
23	Puducherry	1
24	Punjab	5
25	Rajasthan	2
26	Sikkim	3
27	Tamil Nadu	0
28	Telangana	1
29	Tripura	0
30	Uttar Pradesh	0
31	Uttarakhand	0
32	West Bengal	6
33	NHAI	48
	TOTAL	109
